

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44

IA 5706/2023 In C.P. (IB)/1340(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/S MRS**
NUZHAT FURNITUREWALA PERSONAL
GUARANTOR TO HANJER BIOTECH
ENERGIES PVT. LTD.

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv Raina Birla i/b Chaitanya Nikte appeared for the Petitioner.
2. Mr. Shantanu Ray, Advocate i/b Neraki Chambers appeared for the Respondent.
3. Adv Azeem Khan And Adv. Ankit Pratap singh on behalf of RP
4. RP report is filed in the Registry and is yet to be numbered.
5. RP is directed to serve copy of the report the Personal Guarantor and upon receipt of the report Personal guarantor is directed to file reply within two weeks by serving advance copy to the Petitioner at least two days before the next date of hearing.
6. List this matter on **17.04.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)